

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

~~O.A. / T.A. / M.A. / R.A. / C.A. /~~ No. RA/26/97 in OA/496/92

B. B. Sakarwala

Pin P

APPLICANT (S)

COUNSEL

VERSUS

V. O. 1. 8. 05.

RESPONDENT (S)

COUNSEL

CENTRAL ADMINISTRATIVE TRIBUNAL,
AHMEDABAD BENCH, AHMEDABAD.

REVIEW APPLICATION NO. 26/ 1997

IN

ORIGINAL APPLICATION NO. 496/ 1996

WEDNESDAY, THIS THE 5TH DAY OF MARCH, 1997

SHRI K. RAMAMOORTHY ... MEMBER (A)

SHRI A.K. MISHRA ... MEMBER (J)

B.B. Sakarwala ... Applicant

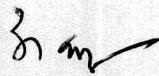
Vs.

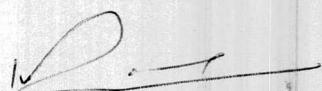
Union of India & others ... Respondents

O R D E R

SHRI K. RAMAMOORTHY, MEMBER (A):

The RA has been filed against the Judgement Order of this Tribunal dated 3.1.97. The review applicant has stated that there has been apparent error in the Tribunal referring to the basis of seniority of Smt. Jaya V. Nair and that the applicant had not claimed relief on the basis of her seniority. The applicant in OA in para 6 has specifically referred to the fact of the applicant being senior to Smt. Jaya V. Nair. There is, ^{no regard to fact} thus, nor error apparent in the order. There is no error apparent ⁱⁿ law either. Hence, RA is rejected.


MEMBER (J)


MEMBER (A)